

**NATIONAL COMPANY LAW TRIB
KOLKATA BENCH
KOLKATA**

170
C.P.(I.B) No. 70/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th May, 2017, 10.30 A.M

Name of the Company		RBL Bank Ltd. -Versus- MBL Infrastructures Ltd. & Ors	
Under Section		7	
		IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. NARAYAN DEBNATH
Advocate

RBL Bank Ltd.

Nayudh
18/05/2017

2. Balaji Chakraborty
Advocate

IRP

Balaji Chakraborty
18/05/2017

3. R. C Prusti
Advocate

4. Essam Ahmed
Advocate

5. Manini Kabin
Advocate

SBI

State Bank of India

Renu Chh
18/5/17
Essam Ahmed
18/5/17

Mr's, Manju Bhakania, Adv
Miss, Rajshree Majumdar, Adv
Mr, Uttam Sharma, Adv

For the
Corporate
Debtors

Uttam Sharma
18/5/17

ORDER

Ld. Counsels on behalf of the petitioners , IRP, SBI and Corporate Debtor are present.

It appears from the Order Sheet that name of Shri Sanjeev Ahuja was sent to Insolvency & Bankruptcy Board of India for confirmation of his appointment as RP. We have received e-mail from Insolvency & Bankruptcy Board of India whereby they have confirmed the appointment of Shri Sanjeev Ahuja as RP. Therefore, we hereby appoint Shri Sanjeev Ahuja as Resolution Professional and direct him to proceed according to law. IRP present in the Court has filed the progress report, which may be taken on record.

IRP is directed to handover all the papers relating to the above matter to Shri Sanjeev Ahuja, RP.

List the matter on 05/07/2017.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)